IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

291/252/ND/2018

In the matter of :
RD Symphony Associates Constructions
And Consultants Pvt. Ltd **....PETITIONER**

SECTION
Under Section 252

Order delivered on 12.7.2018

Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Amrendra Kumar Singh, Co. Secy./AR
For the Respondent/Corporate Debtor :
For the Intervener : Mr. Puneet Rai, Standing Counsel, Income Tax Deptt.

ORDER

Learned authorized representative for the appellant is present. In relation to ROC, Ld. Dy. Registrar and for Income tax Department, Ld. Standing Counsel for Income tax Department are present. The Appellant is directed to furnish Form 26-AS in relation to ascertain the nature of TDS deducted and as disclosed in the Income tax Returns for the assessment years 2015-16 , 2016-17 & 2017-18 within a period of 2 weeks from today.

Post the matter on 30.7.2018.

-Sd/-
(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.7.2018